



- (a) Availability of toilets for men, women and transgenders;
- (b) Steps taken for maintenance of toilets;
- (c) Whether separate toilet facilities are made available to litigants, lawyers and judicial officers; and
- (d) Whether adequate facilities for sanitary napkins dispensers are made available in women's toilets.

The affidavits shall cover the establishments of the High Court and the entire district judiciary in the respective States/UTs.

- 4 In addition, since the Supreme Court has recently operationalized the iJuris portal, all the High Courts were directed, within a period of two weeks, to ensure that all relevant data is uploaded on the app.
- 5 List the Petition on 17 July 2023.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

ITEM NO.51

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).538/2023

RAJEEB KALITA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Bhaskar Dev Kunwar, Sr. Adv.  
Ms. Jyotimala Kunwar, Adv.  
Ms. Charu Ambwani, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 On the request of the counsel appearing on behalf of the petitioner, we grant permission to implead the High Courts as party respondents to these proceedings.
- 2 Notice shall issue to all the High Courts through their Registrars General.
- 3 The High Courts shall file tabular statements on affidavit before the next date of listing indicating all relevant details pertaining to:
  - (a) Availability of toilets for men, women and transgenders;
  - (b) Steps taken for maintenance of toilets;

- (c) Whether separate toilet facilities are made available to litigants, lawyers and judicial officers; and
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